

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 86390 OF 2015

[Arising out of Order-in-Original No: PUN-SVTAX-000-COMMISSIONER -
012-14-15 dated 27th March 2015 passed by the Commissioner of Service Tax,
Pune.]

Brahmha Luxury Hotels Ltd
100/101 RBM Road, Sangamwadi, Pune – 411001

... Appellant

versus

Commissioner of Service Tax
41-A, ICE House, Sassoon Road, Pune - 411001

...Respondent

APPEARANCE:

None for the appellant

Shri Dilip Shinde, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 86643 /2021

DATE OF HEARING:	05/08/2021
DATE OF DECISION:	05/08/2021

PER: C J MATHEW

This appeal has been filed against order-in-original no. PUN-

SVTAX-000-COMMISSIONER -012-14-15 dated 27th March 2015 of
Commissioner of Service Tax, Pune.

2. None appeared for the appellant. We have heard Learned
Authorised Representative.

3. On a perusal of the records we find that the despite several
notices having been issued the appellant has not been represented in
any of those hearings when the matters were called. Accordingly, the
appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)